## COURT-I

## In the Appellate Tribunal for Electricity (Appellate Jurisdiction)

## Appeal No. 199 of 2016

Dated: 28th April, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL India Ltd. .... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board .... Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery

Mr. Ajeet Singh Verma

Counsel for the Respondent(s) : Ms. Sonali Malhotra

Mr. Amit Sanduja Mr. Sumit Kishore

## **ORDER**

In view of the decision of Delhi High Court's Judgment in W.P. (C) No. 1189/2016, dated 11.04.2017, learned counsel for the respondent seeks six weeks time to file reply. He may file the same on or before 12.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 27.06.2017 after serving copy on the other side.

List the matter on <u>07.07.2017.</u>

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vq

(Justice Ranjana P. Desai) Chairperson